

ITEM NO.51

COURT NO.9

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2187/2018

(Arising out of impugned final judgment and order dated 15-12-2017 in WP(C) No. 3431/2017 passed by the High Court of Chhatisgarh at Bilaspur)

TERUMO PENPOL PVT. LTD.

Petitioner(s)

VERSUS

CHHATTISGARH MEDICAL SERVICES
CORPORATION LTD. & ANR.

Respondent(s)

Date : 04-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Kumar Gaurav, Adv.
Mr. B.N. Dubey, Adv.
Mr. Robin Khokhar, Adv.
Ms. Swarupama Chaturvedi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel for the
petitioner, the matter is adjourned by two weeks.

(SWETA DHYANI)
SENIOR PERSONAL ASSISTANT

(PARVEEN KUMARI PASRICHA)
BRANCH OFFICER